

The order passed by Hon'ble JAD-I & Hon'ble JAD-II on the mention-slips filed by Ld. Counsels through the e-mail [ementioning.phc-bih@gov.in](mailto:ementioning.phc-bih@gov.in)

The Ld. Counsels are requested to make mentioning of extremely urgent matters only. All A.Bails and R.Bails including tied –up matters are to be listed in order of their seniority as such no need to mention for their listing.

All Civil & Cr. Matters of the year 2020 & 2021 have been listed in order of their seniority before the respective Benches as such no need to mention for the listing of such cases.

The case already listed before a Bench may be mentioned before the Bench concerned only.

**Mentioning matters regarding urgent hearing of pending cases:**

| Sl.No.   | Name of Adv. With Ph.No.          | Name of Party         | Nature of Case                | Reasons for Mentioning  | Remarks    |
|--|-----------------------------------|-----------------------|-------------------------------|---|------------|
| <b>(From 01:00 PM of 10.01.2022 to 12:00 PM of 11.01.2022)</b> |                                   |                       |                               |   |            |
| <b>Civil Matters</b>   |                                   |                       |                               |   |            |
| 1.   | Ram Vinay Pd. Singh<br>9430060773 | Rahul Kumar           | MJC No. 2015/19<br>(contempt) | Vide order dated 02.08.18 in CWJC 206/18, Hon'ble Court had directed to complete the proceeding by asking show-cause and passed fresh order of selection of GD constable in C.R.P.F. but after lapse of three years, nothing could be done in this regard. Let this contempt may kindly be listed. The career of the petitioner will ruin for future.   | No Urgency |
| 2.   | Pramod Kumar<br>9801855682        | Yogendra Prasad Singh | CWJC No. 3753 of 2017         | The instant matter is extreme urgent, reason behind it is that petitioner, who is being superannuated in the month of December, 2021 and also suffering from critical diabetes problem. Punishment with or without departmental proceeding. Petitioner, who has been challenged the notification No. 961 dated 07.02.2017 issued the respondent as well as letter No. 6163 dated 02.08.2016 issued by the respondent no.3, whereby whereunder two minor punishment namely censure and | No Urgency |

|    |   |                          |                                 |   |  |
|----|---|--------------------------|---------------------------------|---|--|
|    |   |                          |                                 | stoppage of two annual increment with non-cumulative effect were awarded to the petitioner without following due process as provided under the Bihar Government Service (CCA) Rules, 2005 and utter violation of the principle of natural justice. Due to this order, one promotion is being hampered in my service career. So, this matter put up to be listing for final hearing.   |  |
| 3. | Ram Vijay Pd. Singh<br>9430060773             | Anil Kumar Roy           | CWJC No. 10942/18 (Restoration) | For purchase a piece of land in Barauni, Court fee and ..... fee has been deposited but suddenly the Registrar has been told that the sale of land is prohibited. District Magistrate by filing counter affidavit accepted as per report of CO, Barauni, the land can be sold out. Let this matter may kindly be listed for hearing.  | No Urgency   |
| 4. | Akhilesh Kr. Sinha<br>6206588129<br>930477527 | Md. Alimuddin and others | CWJC No. 15746 of 2021          | As National health Mission Himachal Pradesh (Advt. No. 103/2021-last date of filing- 16.01.22) invites application for Optometrist Post (required qualification- Bachelor degree in Optometry from any recognized institute in India) and few petitioner have to apply for the same. But early in 2019-20, National Health Mission, Bihar (RBSK, Advt. No. 11/2019), pass out students with bachelor of ..... technology degree were disqualified due to the same required qualification. .... In this era of Covid-19, | May be mentioned before the respective Bench only where the matter is listed |

|    |                                   |                            |                        |   |  |
|----|-----------------------------------|----------------------------|------------------------|---|--|
|    |                                   |                            |                        | recession is all over and .....   |  |
| 5. | Ranjan Kumar Dubey<br>9431496785  | Sevati Kumari<br>□d others | CWJC Token No. 68/2022 | Aforesaid writ has been filed for quashing the letter no. 1539 dated 24.12.2021 issued under the joint signature of District Program Officer (Establishment) Saharsa and District Education Officer, Saharsa by which they have suspended the salary of total 22 teachers including petitioners. Since District Teacher Appellate Tribunal is not working since there is no presiding officer hence instant writ has been filed. Urgency is that during CORONA pandemic if salary will be suspended then petitioners will suffer hardship. Hence this writ petition may be heard on priority basis. | No Urgency   |
| 6. | Rajendra Nath Sinha<br>9431070062 | M/S Raj Tranders           | CWJC No. 81 of 2022    | Auction sale was held on 27.12.2021 by the respondent PNB except one bidder, no other participated. Notice not published in two ..... sale. Certificate has not been issued as bidder did not deposit money. Petitioner is ready to deposit all money at once. May kindly heard this matter on top priority.  | May be mentioned before the respective Bench only where the matter is listed |
| 7. | Ranjan Kumar Dubey<br>9431496785  | Arvind Kumar               | EC-BRHC01-02116-2022   | In the light of order dated 15.12.2021 passed in CWJC No. 20183/2021 petitioner approached before DRT, Patna for disposal of the Appeal already pending seeing the urgency in the matter since house of petitioner is subject matter in this case. But now after 31.12.2021 again post of DRT, is   | No specific date of auction mentioned  |

|    |                                    |                        |                        |   |  |
|----|------------------------------------|------------------------|------------------------|---|--|
|    |                                    |                        |                        | Vacant and respondents are negotiating for selling the house in question. Hence this case may kindly be heard on priority basis.  |  |
| 8. | Md. Anisur Rahman<br>9430935899    | Md. Rizwan Ansari      | CWJC No. 21375 of 2018 | The respondents District Programme Officer, Darbhanga has wrongly removed the petitioner from the post of talimi markaz instructor without hearing him and also without giving any reason. The respondent has wrongly engage the respondent no.7 in this place who is not eligible to be selected on talimi markaz instructor. The case may kindly be listed.   | No Urgency   |
| 9. | Rohit Kumar Tripathi<br>9113596685 | Ashok Kumar and others | CWJC No. 150 of 2022   | Monthly Salaries and pensions of the 15 petitioner, all being Class III employees of IGIMS Hospital, Patna, Bihar is getting deducted starting from the month of December, 2021 under an order of recovery. Up to 50% of total payable salary and pensions to the petitioners per month is getting deducted under an Order of recovery dated 17.12.2021. The Total recovery amount as per the Recovery Order is 44,57,951 (Forty- Four Lacs Fifty-Seven Thousand Nine Hundred Fifty-One Rupees) from 15 Petitioners. Some of the Petitioners who have taken loans are getting virtually no salary after deductions and have no money to survive. The Petitioners and their dependents will reach a point of starvation if the Recovery Order is not heard/stayed at the | May be mentioned before the respective Bench only where the matter is listed |

|     |  |                          |                         |  |  |
|-----|--|--------------------------|-------------------------|--|--|
|     |  |                          |                         | earliest by the Hon'ble High Court, Patna.<br>A copy of the said recovery order dated 17.12.2021 is attached with this Urgent hearing slip.  |  |
| 10. | Amresh Kumar Sinha<br>9308109507<br>7004227907 | Chandrashekar Kumar      | C.W.J.C. No. 20757/2021 | That the present writ has been directed against the order of District Education Officer by which his employment to the post of teacher has been found illegal and direction has been issued to cancel the employment but till date his employment has not been cancelled but still the concerned Head Master of School has stopped him by making his attendance orally and hence he has been deprived of his work. Petitioner is neither getting his salary nor he is being allowed to work nor his employment letter has been cancelled till date. Hence the present case may be listed for on priority basis for early disposal. | May be mentioned before the respective Bench only where the matter is listed |
| 11. | Fakhruddin Ali Ahmad<br>7979029336             | Mohd Abrarul Haque       | EC-BRHC01-02195-2022    | Petitioner prays for urgent temporary relief to participate provisionally in interview to be held on 12.01.2022 and 13.01.2022 floated by BPSC for appointment of Assistant Professor in different University and College in Bihar. (Similar matter vide HC01-01707-2022 has been accepted for listing).   | To be Listed   |
| 12. | Fakhruddin Ali Ahmad<br>7979029336             | Chandrajot Singh Dhillon | CWJC No. 13666 of 2021  | The instant case was earlier heard on 16.08.2021 and directed to be listed with CWJC No. 1022 of 2021 wherein the District   | Office to verify and comply the judicial order                               |

|     |   |                                |                               |  |   |
|-----|---|--------------------------------|-------------------------------|--|---|
|     |   |                                |                               | <p>authorities have been directed to cancel the auction sale of vehicle and purchaser has been directed to return it. During pendency of the instant writ petition, the vehicle of the petitioner has been auctioned sold on 28.12.2021 in utter violation of Hon'ble Court observation and oral undertaking by respondents. The matter may be heard on urgent basis. Only petitioner vehicle has been auctioned amongst 1049 vehicle.</p>   |   |
| 13. | <p>Akhilesh Dutta Verma<br/>9334269690<br/>9470246457</p> | <p>Dr. Khyati Suman</p>        | <p>CWJC No. 16375 of 2021</p> | <p>That the matter relates to selection for the post of appointment of Doctors earlier the mentioning was allowed and the case was heard by Hon'ble Mr. Justice Chakradhari Sharan Singh and after hearing both the parties vide order dated 25.10.2021 Hon'ble Mr. Justice Chakradhari Sharan Singh has been pleased to fixed the case on 29.11.2021 and further directed to file counter affidavit. In spite of date fixed by a judicial order the case is not listed for hearing. The matter relates to selection. Hence the urgency.</p> | <p>Office to verify and comply the judicial order</p> |
| 14. | <p>Manoj Kumar Jha<br/>9835816576<br/>9934016585</p>      | <p>Dr Saquib Azad Siddiqui</p> | <p>C.W.J.C 3757 of 2020</p>   | <p>The petitioner has filed present writ for granting him merit cum choice posting as Assistant Professor in the department of Neuro Surgery at P.M.C.H as he is no 1 in merit list prepared by the health department &amp; his first choice was at P.M.C.H. The department posted the person below in the</p>   | <p>No Urgency</p>                                     |

|     |                                |                              |   |  |            |
|-----|--------------------------------|------------------------------|---|--|------------|
|     |                                |                              |   | merit list at P.M.C.H ignoring the full bench judgement of this Hon'ble Court reported in 2006(I) P.L.J.R 737. The petitioner has also filed representation before the Principal Secretary of the department. This is fresh case filed in February 2020 and has not been listed before any Court. The case may be listed before Hon'ble Court. |            |
| 15. | Dhananjay Mishra<br>9471955809 | Raj Shree Kumari and others  | CWJC No. 6790 of 2019                   | Matter relates with selection for the post of stenographer in Hon'ble Court where process for appointment has been done violating the Article 14 of Constitution as well as against the natural justice. Some of the petitioners are on the boundary of upper age. Hence, it is most urgent.   | No Urgency |
| 16. | Durga Nand Jha<br>9939945223   | Ramanand Jha and four others | CWJC No. 13366 of 2018                  | Case is related to grade pay and revision of pension after allowing 6 <sup>th</sup> Pay Revision pursuant to government resolution. The case was carried forward to 04.01.2020 but not listed till date. The case is required to be taken up out of turn as pleadings are complete.  | No Urgency |
| 17. | Arun Kumar No.1<br>9431002499  | Ram Nath Prasad              | CWJC No. 17802/15                       | Petitioner is a senior citizen and too much old. He is in last walk of his life and suffering from several old age diseases. Now, he is suffering from paralysis also. His treatment are highly effected due to economical crisis in the family. Hence, this case may kindly be listed within top 10 cases in this week.                       | No Urgency |
| 18. | Binod Kumar<br>9835641445      | Priti Kumari                 | I.A. No. 01 of 2021 in CWJC No. 6289 of | During pendency of aforesaid writ application termination  | No Urgency |

|     |                                 |                                |                             |  |                             |
|-----|---------------------------------|--------------------------------|-----------------------------|--|-----------------------------|
|     |                                 |                                | 2019                        | order from services was issued by the respondent District Education Officer, Sitamarhi. Therefore, IA No. 01 of 2021 has been brought on record for amendment in writ application, in said circumstances present matter may be taken up on priority basis as it will become infructuous. Presently, petitioner is working as the said order was not given effect till date.                                |                             |
| 19. | Jayram Sharma<br>9431646409     | Dhananjay<br>Kumar @<br>Sammi  | Token No.<br>68682 of 2021  | The above mentioned case has been filed on 23.12.2021 and token number is allotted on 27.12.2021 but case number is not allotted. Kindly provide Cr. Misc. Number.   | Office to verify and comply |
| 20. | Niraj Kumar<br>9905049044       | Sunil Kumar<br>Singh           | CWJC No.<br>11259 of 2017   | The petitioner has been removed from service after rendering 26 years his service in CRPF. Petitioner's removal order has been impugned here. Prior to pandemic, the Matter was heard and was running on daily cause list for final adjudication as pleading from both sides had been completed in compliance of earlier order. Kindly this case be listed for final adjudication as pleading is complete. | No Urgency                  |
| 21. | Abhishek<br>Kumar<br>9708354730 | Santosh<br>Kamal and<br>Others | C.W .J.C. No<br>-9567 /2020 | The present writ application preferred by the petitioners for setting aside the decision of the Education Department Government of Bihar issued under the hands of Deputy Director , Administration (Respondent No-5) as contained in Memo No -738, dated -16-04-2019 (Annexure P-11) whereby and where  | No Urgency                  |



|     |                                      |                      |                              |   |                   |
|-----|--------------------------------------|----------------------|------------------------------|---|-------------------|
|     |                                      |                      |                              | <p>under the concerned respondent had ceased off the employment of the petitioners who were validly appointed on the post of Librarian in Secondary /Higher Secondary Schools runs by the state government . After their termination the petitioners are facing much difficulties for their survival in the present pandemic.</p>   |                   |
| 22. | <p>Niranjan Kumar<br/>9199527423</p> | <p>Abhay Singh</p>   | <p>CWJC 12812 of 2019</p>    | <p>The this petitioner has not been joined although similarly situated persons have already been joined by the order dated 18.05.2021 of this Hon'ble Court passed in CWJC No. 10857 of 2019 and the matter relates to the selection and appointment for the post of Cooperative Extension Officer and other different posts and this petitioner has obtained more marks than the successful candidates, who have already been joined but due to so called SIT Case relating to Agamkua PS Case No. 44 of 2017 dated 04.02.2017, he has not been joined. So, after seeing the urgency of this case, it may be listed before any appropriate Bench for hearing in the interest of justice.</p> | <p>No Urgency</p> |
| 23. | <p>Niranjan Kumar<br/>9199527423</p> | <p>Babita Kumari</p> | <p>CWJC No. 3847 of 2017</p> | <p>There is a judicial order of the Hon'ble Court that put up this case at the top of list immediately after service of notice upon the respondent no.6. It is also pertinent to mention here that notice has already been served to private respondent no.6</p>  | <p>No Urgency</p> |

|     |   |                       |                         |  |  |
|-----|---|-----------------------|-------------------------|--|--|
|     |   |                       |                         | <p>both under ordinary process and registered cover, requisites etc., but till yet the same has not been listed.</p> <p>After seeing the urgency of this case this matter may be listed at the top of list in the interest of justice.</p>   |  |
| 24. | Nadimul Hasan<br>9955249163<br>8789053764 | Md. Hasibur<br>Rahman | CWJC No. 838<br>of 2021 | <p>That this writ application has been filed for appropriate order or direction to the respondents to paid the petitioner to his retire ..... benefit amount, and other benefits dues if any because the petitioner had retired from Joki Hat PHC since 31.05.2020 and gone to starving condition in the situation of pandemic Covid-19 the matter heard many times. Counter, rejoinder etc., also filed. This case heard on 23.11.2021 and order passed by Hon'ble Mr. Justice Anil Kumar Sinha to list the matter on 09.12.2021.</p> | May be mentioned before the respective Bench only where the matter is listed |
| 25. | Sanjay<br>Parasmani<br>9835080997         | Shreyasi              | LPA No. 679 of<br>2019  | <p>The appellants has filed the present appeal against the order dated 23.11.2021 passed in CWJC No. 16873 of 2019. The appellants filed the connected writ against the letter no. 538 dated 27.7.2019 issued by the Board by which it has wrongly constituted a Managing Committee and Governing Body of Shri Uday Narayan Sharma, Saryug Kuwer and Radha Ballabh Prasad College, Siswa, Patna. The tenure of the committee is to expire in July, 2022 and the existing committee is bent upon to</p>                                 | Office to verify and comply the order passed on earlier mentioning           |

|     |                                     |                                  |                           |  |  |
|-----|-------------------------------------|----------------------------------|---------------------------|--|--|
|     |                                     |                                  |                           | misappropriate the grants released in favour of the college. The case was mentioned before the motion Bench on 03.01.2022 and a direction was issued to list the case but till date it has not been listed.  |  |
| 26. | RajKumar<br>Rajesh<br>9430283313    | Pappu<br>Chaudhary               | CWJC No.<br>21242 of 2021 | Petitioner challenged the advertisement no.1 of 2021, for the post of Ophthalmic Assistant, where the process of selection has been initiated, in spite of such advertisement, has been published, is contrary to rules and the petitioner has been restricted having requisite qualification and experience in accordance of rules prescribed by law.<br>Hence, there is need to list the matter out of turn, to set aside the advertisement which is not fit in accordance of law. | May be mentioned before the respective Bench only where the matter is listed |
| 27. | Ranjan Kumar<br>Dubey<br>9431496785 | Ramlakhan<br>Singh and<br>others | F.A No. 278/<br>1982      | Urgency is that during pendency of aforesaid first appeal respondents have started negotiating to sell the disputed land for which appellant has already filed injunction petitioner earlier. Hence in the interest of justice pending interlocutory application may kindly be heard on priority basis.  | To be Listed for IA  |
| 28. | Ritika Rani<br>9113761849           | Ranjula Devi                     | CWJC No.<br>12329 of 2021 | The petitioner who is lady constable has challenged transfer order dated 17.06.2021 by which petitioner has been transferred from district Saran to Siwan and also to consider the posting of the petitioner adjacent district of Aurangabad where   | May be mentioned before the respective Bench only where the matter is listed |

|     |                                       |                               |                        |   |            |
|-----|---------------------------------------|-------------------------------|------------------------|---|------------|
|     |                                       |                               |                        | petitioner's husband is posted as clerk in the office of Sadar Aanchal, Aurangabad as per government circular considering the issue decided in the case bearing CWJC No. 11355 of 2012 as contained in Annexure 1 and order DATED 21.01.2013 passed in CWJC No. 2039 of 2012 so let the present matter be listed on ..... considering the object of the present petition will be frustrated if not heard on urgent basis.   |            |
| 29. | Shyameshwar Kumar Singh<br>9835007435 | Sanju Kumari and three others | CWJC No. 20434 of 2018 | Petitioners and several others Anganbari Sevikas were terminated by a common order bearing Memo No.401 dated 8.8.2018 read with Memo No.882 dated 13.08.2018 which have already been quashed and Set aside by a Division Bench of this Hon'ble Court in LPA No.770 of 2019 by its Order dated 20.12.2019. The case of Petitioners/ Appellants stand on similar footing which has also been specifically admitted by the State Government in its Counter affidavit filed in the present case. In view of aforesaid and to do substantial justice, similar orders need to be passed in case of Petitioners as well. | No Urgency |
| 30. | Rajesh Kumar<br>9431638305            | Madan Prasad                  | MJC No. 5042 of 2019   | Aforesaid (MJC No. 5042 of 2019) filed by the petitioner said MJC respondent is not ..... the order dated 14.05.2019 in CWJC No. 3142 of 2018 by Hon'ble Court. So, kindly abovesaid  | No Urgency |

|     |                                  |   |  |  |  |
|-----|----------------------------------|---|--|--|--|
|     |                                  |   |  | contempt heard by out of turn.   |  |
| 31. | Rajeev Kumar Singh<br>9431022601 | Manju Singh and others                                  | LPA No. 811 of 2018  | This memo of appeal has been filed against order dated 17.04.2018 in CWJC No. 9061 of 2017. Matter relates to regularization on the post of Bal Didi in the entire State.  | No Urgency   |
| 32. | Jay Prakash Sharma<br>9507832265 | M/S Pawansut Construction Prop. Abhishek Kumar Singh    | CWJC No. 18745 of 2018, CWJC No. 18738 of 2018, CWJC No. 18727 of 2018 | The Punjab National Bank is going to take possession of the living house of the petitioner in which petitioner are living with entire their family members. .... dated 22.01.2022. Attached ..... copy.  | To be Listed   |
| 33. | Ajit Kumar Sinha<br>9430600249   | Nandlal Paswan  | MJC No. 2693 of 2018 (Contempt)  | That matter relates to appoint of Gram Panchayat Teacher and order has been passed by Hon'ble Mr. Justice Anil Kumar Upadhyay but order has not been complied till today, ..... contempt application has been filed. Argument has been finished, then case may be listed for admission.  | No Urgency   |
| 34. | ABHAY KUMAR SINHA<br>9431457551  | M/5. Deoki Petroleum through its Proprietor Sri Ram Raj | C.W.J.C.NO. 33 OF 2022   | Since the Bank have sold the landed property of the petitioner illegally on which DEOKI PETROL PUMP is running ,however, the petitioner was ready to pay the bank dues to the bank. Now, the Bank is making pressure over the Licensing Authority the 1.O.C.L, Barauni to close the Deoki Petroleum and hence danger of closure of the petrol pump and situation of loss of livelihood for the petitioner has aroused due to illegal action of the Bank and the DRT, Patna also who have dismissed the | May be mentioned before the respective Bench only where the matter is listed |

|     |                                    |                                 |   |  |            |
|-----|------------------------------------|---------------------------------|---|--|------------|
|     |                                    |                                 |   | SARFAESI Application backdated & back behind the petitioner without pronouncing the judgement in open court and hence Requires urgent Hearing in the Matter.   |            |
| 35. | Md. Najmul Hodda<br>9431495219     | Kamar .....                     | CWJC No.<br>6663 of 2020                                | The aforesaid case has been filed for grant of family pension as the deceased employee died leaving behind him two wife and the petitioners is entitled to get family pension and after notice the private respondent no.9 has already appeared in this case. This case may kindly be heard.   | No Urgency |
| 36. | Mayank Singh<br>9304953383         | Sushila Singh                   | CWJC No.<br>19018 of 2017                               | Case not listed before the Hon'ble Bench since last one and a half years and not in the consolidated list. Matter pertaining old age widow senior citizen.   | No Urgency |
| 37. | Dr. Anjani Pd. Singh<br>9934040182 | Nawal Kishore Paswan and others | MJC No. 95 of 2021 (Contempt) in CWJC NO. 17916 of 2016 | In the aforesaid case, this Hon'ble Court has directed vide order dated 17.07.19 to the District Magistrate, Nawada to consider the case of the petitioners. All the exercise must be complied within a period of six month from the date of receipt/ production of a copy of this order. But two years and five months has elapsed, the respondents have sat over the matter. Order passed by Hon'ble Mr. Justice Shivaji Pandey since retired. | No Urgency |
| 38. | Dr. Anjani Pd. Singh<br>9934040182 | Ashok Kumar                     | CWJC No.<br>20967 of 2018                               | The aforesaid case relates to benefits of the petitioner (entrepreneur) under Bihar Industrial Incentive Policy, 2011. The case was squarely covered by the several  | No Urgency |

|     |                                   |                               |                        |   |            |
|-----|-----------------------------------|-------------------------------|------------------------|---|------------|
|     |                                   |                               |                        | <p>order of this Hon'ble Court upheld by the Apex Court.</p> <p>The present case was dismissed for default and restored vide order dated 22.12.21 in MJC 1701 of 2021. May kindly heard the matter as an urgent matter. The small scale industries has going to ruin and petitioner is suffering from starvation.</p>   |            |
| 39. | Gopal Govind Mishra<br>9939261295 | Jyotish Kumar Singh           | CWJC No. 20165 of 2018 | <p>Hon'ble Judge Sir, my father was deputed by the District Magistrate (Saharsa) in 1985 to work as a jeep driver of BDO Raghapur (Supaul) till further orders. But in 2016 my father was fired against the law. Due to which the condition of our family has become very pathetic. And there has been a condition like starvation in our family. And my father is also being harassed continuously by BDO Raghapur to withdraw the case from the High Court. I request the Hon'ble Judge to understand my point and please list my pending CWJC. So that justice may be done for me.</p> | No Urgency |
| 40. | Diwakar Yadav<br>9835230552       | Hari Kishore Kumar and others | CWJC No. 3879 of 2019  | <p>Above noted case related to termination of prerak under ..... Bharat Mission in Education Department, Government of Bihar. Similar matter vide CWJC No. 12530 of 2019 (Vijay ..... Vs. State), CWJC No. 112/19 (.....) CWJC No. 364/19 (.....) has been disposed of by a Bench of this Hon'ble Court. So, this case may be listed for early</p>  | No Urgency |

|     |  |                                 |                           |   |  |
|-----|--|---------------------------------|---------------------------|---|--|
|     |  |                                 |                           | hearing in similar form.  |  |
| 41. | Pranav Kumar<br>8210249090<br>9931022485 | Dr. Ajit<br>Kumar and<br>others | CWJC No.<br>1291 of 2019  | The present writ application has been filed for quashing the result/ final merit list published by the Bihar Public Service Commission (hereinafter referred to as "BPSC") on 22.12.2018 under the signature of Joint Secretary cum Examination Controller, BPSC against the post of Touring Veterinary Officer published through advertisement no. 1/2017 on 01.03.2017 and commanding the respondents to publish results/merit list afresh after quashing the result/merit list dated 22.12.2018 in accordance with the vacancies/ requisition/ roaster clearance in their respective categories made by the Animal Husbandry & Fisheries Resources Department through its letter dated 01.06.2011 for 389 post and through letter dated 03.02.2015 for 514 post to the BPSC for appointment of Touring Veterinary Officer. | No Urgency   |
| 42. | Jitendra Kumar<br>Rai<br>9308377328      | Dr. Bikas<br>Chandra<br>Kumar   | CWJC No.<br>12166 of 2021 | The petitioner is a retired Class I officer of Bihar Government. Neither the Departmental Proceeding is pending against the petitioner nor pension paper has been pending on the side of the petitioner. But in spite of this, the pension has not been initiated / made available to the petitioner since February, 2021. The petitioner is in great need of money to lead his   | May be mentioned before the respective Bench only where the matter is listed |



|     |                                      |                     |                            |  |  |
|-----|--------------------------------------|---------------------|----------------------------|--|--|
|     |                                      |                     |                            | family life. Earlier, the mention has been made on 27.09.2021 and it was disposed off with remarks "office to verify" and hence, urgent hearing is requested as till date, the aforesaid writ, is not on current running list.   |  |
| 43. | Chandra Shekhar Sharma<br>9608790625 | Shyam Prasad Sharma | CWJC No. 10168 of 2021     | For quashing the order dated 08.01.2019 vide Memo No. 74. Headmaster of the school to hold up salary of the petitioner as well as sought for explanation from the petitioner directing to respondents concerned to allow the petitioner to make his appearance in the school for discharging his duty as well as pay the due amount of salary due since July, 2017.  | May be mentioned before the respective Bench only where the matter is listed |
| 44. | Sunil Kumar<br>9431074371            | Manoj Kumar         | C.W.J.C. No. 10626 of 2021 | The petitioner as well as other Block Teachers working with the petitioner were suspended vide order dated 7.12.2017 issued under the signature of B.D.O., Jehanabad. Other teachers approached before this Hon'ble Court in C.W.J.C. No. 2872 of 2019, 2099 of 2019, 2041 of 2019 and all the writ applications were allowed under the order dated 18.2.2019, 11.2.2019 and 13.2.2019 respectively and the case of the petitioner is also squarely covered with the order dated 18.2.2019, 11.2.2019 and 13.2.2019 passed in C.W.J.C. No. 2872 of 2019, 2099 of 2019, 2041 of 2019. So kindly list this case on priority basis. | May be mentioned before the respective Bench only where the matter is listed |

|     |  |                                  |                               |   |  |
|-----|--|----------------------------------|-------------------------------|---|--|
| 45. | Sunil Kumar<br>9431074371                | Birendra<br>Sharma               | C.W .J.C. No.<br>9514 or 2012 | The petitioner has filed the present application in the year, 2012 for quashing the order dated 29.4.2011 passed by learned Additional Munsif-IV, Jehanabad in T.S. No. 75 of 2003. Thereafter interim order of Stay was passed by this Hon'ble Court and due to that reason the Suit is also pending before the learned court below. So let it be heard on priority basis. | No Urgency   |
| 46. | Niranjan Prasad<br>Singh<br>9934482768   | Baliram Sah                      | CWJC No.<br>25854 of 2019     | Counter affidavit by respondents have been filed and rejoinder has also been filed. Petitioner and other persons related to this matter facing great trouble. Respondents are not taking proper steps so great losses being sustained by the petitioner and others. So, prayed for early listing of this case.  | No Urgency   |
| 47. | Niranjan Prasad<br>Singh<br>9934482768   | Sharifa Devi                     | CWJC No.<br>15434 of 2021     | Petitioner is 89 years old widow woman. Her husband was Assistant Teacher in government middle school. He expired on 26.02.2020. Family pension is not given to widow petitioner. She is facing great trouble due to lack of money in this pandemic situation of Covid-19. It is prayed for direction to authority for payment of family pension.                           | May be mentioned before the respective Bench only where the matter is listed |
| 48. | Pramod Kumar<br>Pranav<br>7739877514     | Nirbhay<br>Kumar                 | CWJC No.<br>19833 of 2021     | SARFAESI Appeal has been pending before DRT, Patna. So, may I permitted to withdraw this writ petition your Lordship.   | To be Listed for withdrawal U/H "To be Mentioned"                            |
| 49. | Rajesh Sinha<br>9835268264<br>7004667595 | Kiran Kumari<br>@ Kiran<br>Sinha | CWJC No. 147<br>of 2022       | Petitioner applied for the post of Female (Non Judicial) Member of  | May be mentioned before the  |

|     |   |                       |                        |   |  |
|-----|---|-----------------------|------------------------|---|--|
|     |   |                       |                        | District Consumer Disputes Redressal Commission, Khagaria against Advt.No.03 Of 2021 issued by Food and Consumer Protection Department, Bihar. Though the petitioner has all the requisite qualifications and experience still her application form was rejected on arbitrary and nonest ground. The process of interview has started and if the petitioner is denied to participate in the selection process, it would be unjust and unfair to her.  | respective Bench only where the matter is listed |
| 50. | Brisketu Sharan Pandey<br>9430887359      | Shashi Bhushan Singh  | MJC No. 5066 of 2019   | Contempt- Service Matter- The petitioner has been deprived of his salary, the sole source of his livelihood as also the sustenance is at stake. The petitioner is at the verge of starvation. The Respondents have acted against the order dated 16.07.2019 passed in CWJC No. 14571 of 2014. In the aforesaid order petitioner was entitled to full salary for the period between 2013 to 12.08.2014 and 75% of salary from 12.08.2014 onwards. The Respondents have acted in mala fide way and deprived the petitioner from his salary as also reinstatement. | No Urgency                                       |
| 51. | Rajeev Kumar Singh<br>9431022601          | Yogendra Prasad Singh | CWJC No. 15809 of 2018 | Petitioner, who has retired on 31.05.2016 from the post of UDC, is not getting his full pension. <b>He is suffering from Cancer. (Prescription enclosed)</b>  | To be Listed                                     |
| 52. | Akhileshwar Kr. Shrivastava<br>9431466177 | Umesh Prasad          | CWJC No. 301/22        | Even without compliance of provision of Section 4, 5 and 6(1)   | To be Listed                                     |

|                         |                                  |                                 |   |   |  |
|-------------------------|----------------------------------|---------------------------------|---|---|--|
|                         |                                  |                                 |   | of Encroachment Act, and without giving opportunity of being heard to the petitioner, the impugned notice (.....) has been passed/issued u/s 6(2) of the said Act for demolishing the house of petitioner. Therefore, it may be heard even with .....<br>on .....   |  |
| 53.                     | Pramod Mishra<br>9431201416      | Dr. Vinay<br>Kumar<br>Chaudhary | MJC-<br>1040/2020   | Contempt Matter-<br>Despite a very specific Order of this Hon'ble Court, the due salary of the Petitioner is not being paid in a very unlawful manner, which makes it a clear case of contempt.<br>A very long period of time has already passed and the Petitioner is continuously suffering in spite of having a favourable Order passed by this Hon'ble Court. The Petitioner has already retired from service and he is financially struggling. | No Urgency   |
| <b>CRIMINAL MATTERS</b> |                                  |                                 |   |   |  |
| 54.                     | Bhaskar<br>Shankar<br>9430510969 | Suraj Sharma                    | Cr. Misc. No.<br>47736/2021                                 | In aforesaid case petitioner was suffering from various ailment of brain hence place this case for out of turn hearing.   | May be mentioned before the respective Bench only where the matter is listed |
| 55.                     | Binod Kumar<br>9431072069        | Rajan Sah                       | I.A. No. 1/2020<br>IN<br>Cr. Appl. No.<br>1424/2019<br>(DB) | That above mentioned case was Admitted on 18.01.2020 and call for Lower Court record, prayer made u/s 389(I) of Cr. Pc. For bail was not pressed, now I.A. No. 1/2020 has been filed for bail, appellant is in jail.  | To be Listed subject to the availability of digitized record                 |
| 56.                     | Kunwar<br>Narayan                | Kallu Yadav &<br>Ors.           | I.A. No. 5/2021<br>IN                                       | Not legible   | To be Listed subject to the  |

|     |                                      |                       |                                      |  |  |
|-----|--------------------------------------|-----------------------|--------------------------------------|--|--|
|     | Jamuar<br>9939090738                 |                       | Cr. Appl. (DB)<br>No. 1276/2017      |  | availability of<br>digitized<br>record                                       |
| 57. | Manoj Kumar<br>Singh<br>9931271910   | Rani Devi             | Cr. WJC.<br>1291/2021                | The aforesaid case has been filed for giving direction to the respondent authorities to arrest the accused of Alouli P.S case 165/2016, who has absconded from the jail and giving threatening to the petitioner to eliminate her and her family members. Hence matter is very urgent.   | May be mentioned before the respective Bench only where the matter is listed |
| 58. | Praveen Kr.<br>Agrawal<br>9431268441 | DhuruV<br>Kumar Verma | Cr. Appeal no.<br>3762/2021          | In aforesaid case appellant is convicted on 2.08.2021 undergo rigorous impressments of 7 years. And appellant is judicial custody since 16.08.2018 more than three years, so this regards may your lordship aforesaid case may be heard priority basis out of terms. Aforesaid case has been listed before Hon'ble Mr. Justice A.M.Badar in consolidation list at serial No. 3056. | May be mentioned before the respective Bench only where the matter is listed |
| 59. | Devendra<br>Kumar<br>9431882938      | Arjun Rai             | Cr. Appeal. No.<br>896/2017(S.J)     | That the petitioner remain custody since 5 ½ years in Arms Act. Earlier this case was heard before Hon'ble Mr. Justice Ashwani Kumar Singh vide order dt. 10-11-20 list the case in Physical mode. Now this case is not listed before the Bench So. Your Lordships may have heard this case as early as possible.  | Office to comply the judicial order on resumption of physical hearing        |
| 60. | Avinash Kumar<br>Singh<br>9546209999 | Anil Kumar            | Cr. Misc. No.<br>51491/2021<br>(R.B) | An interlocutory application for modification of order granting provisional bail to the petitioner has been filed. The petitioner has been released on provisional bail till   | May be mentioned before the respective Bench only where the matter is listed |

|     |                                      |                                    |  |   |  |
|-----|--------------------------------------|------------------------------------|--|---|--|
|     |                                      |                                    |  | 18/01/2022 for treatment of his daughter and same is still incomplete.  |  |
| 61. | Zainul Abedin<br>9835283486          | Sumit<br>Chaudhary@<br>Sumit Kumar | Cr. App. No.<br>3380 of 2021<br>(R. Bail)<br>(SC/ST)<br>(Juvenile) | This application in appeal is directed against the order dated 16.03.2020 by which the Children Court cum Special Judge(SC/ST & POCSO Act} cum 1st ADJ Bettiah, West Champaran in Bagaha (Pathkhauri) P. S. Case No. 412/2018) Special Case No.-1/2019 by which the bail application of the petitioner excusing the powers under Juvenile Justice Act has been refused. The petitioner is in Remand Home since 19.08.2018. The petitioner prays that the order dated 16.03.2020 be set-aside and he may be granted regular bail, vide order 24.11.2021 issued notice to Opposite Party No. -2 and the same has been appeared through the Advocate before this Hon'ble Court, so kindly permission for early listing and hearing the case. | Office to verify and to be listed before the assigned Bench                  |
| 62. | Awadhesh Kr.<br>Pandey<br>9431630405 | Sheo ji .....                      | I.A. No. 1/2019<br>IN<br>Cr. Appl. (D.B)<br>1488/2017              | The above mentioned case is running before Hon'ble Mr. Justice Ashwani Kumar Singh and Hon'ble Mr. Justice Rajeev Ranjan Prasad in consolidated list at S. No. 49 marriage of daughter of appellant no. 2 is going ..... on 27.1.2022, presence of appellant no 2 is necessary in marriage of his daughter. Kindly heard the case on priority basis.  | May be mentioned before the respective Bench only where the matter is listed |
| 63. | Jayram Sharma<br>94316464409         | Dhananjay<br>Kumar @               | Cr. Misc. –<br>Token No.   | The above mentioned case has been filed on  | Office to verify   |

|     |   |                                  |                                    |  |  |
|-----|---|----------------------------------|------------------------------------|--|--|
|     |   | Sammi                            | 68682/2021                         | 23.12.2021 and token No is allotted. Kindly provide Cr. Misc. number.  |  |
| 64. | Mr. Pravin Chandra Prasad<br>9431494624 | Vijay Hembram @<br>Bijay Hembram | Cr. Appeal No. 3672 of 2019 (S.J.) | This appeal has been filed on 09.08.2019 but till date it has not been placed for admission. He is in custody since 08.07.2018. His conviction is 10 years and six years completed in jail custody. Hence it may be listed for admission and be heard on merit. This it is urgent matter.                                      | To be Listed subject to the availability of digitized record |
| 65. | Rupesh Kumar<br>8809469340              | Md. Sonajir @<br>Md. Sonazir     | Cr. Rev. (Token) No. 69337/2021    | Petitioner being informant of Singheshwar P.S. case No. 156/20 has filed case and Magistrate has taken cognizance. But District judge without application of judicial mind, has quashed the order of cognizance and remand back the matter to Court below, in very improper manner. So kindly heard this case. On early basis. | Office to verify   |
| 66. | Rupa Kumari<br>8789774061               | Subodh Ram & other               | EC-BRHC01-87983/2021               | In above mentioned case, has filed for n=modification of order on 23.12.2021 but till now token no. has not generates. So humbly pray to give token no as well as case no. and list this case for its early hearing. So that the order of this Hon'ble Court may complied and for this petitioner shall ever pray.             | Office to verify   |
| 67. | Amresh Kumar Sinha<br>9308109507        | Pappu Yadav.                     | Cr. Misc. No. 509/2022             | That the present case has been filed for restoration of Cr. Misc. no. 18428/2020 which stood dismissed for non appearance of counsel. The Cr. Misc. no. 18428/2020 relates to bail of petitioner who is  | To be Listed for restoration                                 |

|     |  |  |                              |   |                                 |
|-----|--|--|------------------------------|---|---------------------------------|
|     |  |  |                              | in jail custody. Hence the present case may be listed under appropriate heading for early disposal of case.   |                                 |
| 68. | Amresh Kumar Sinha<br>9308109507           | Bipin Kumar Joshi.                             | Cr. Misc. no. 13357 /2018    | That the present case was filed against the order of maintenance so awarded to OP no.2, This Hon'ble Court vide order dt. 04/09/2018 stayed the impugned order and issued notice to OP no.2 whereupon OP no.2, entered her appearance on 18/10/2018 itself but the case has not been listed till date. OP no.2 is in financial crisis as she is not getting any maintenance by petitioner who is her husband. Hence the case may be listed for early disposal.  | No Urgency                      |
| 69. | Sanjeev Kumar @ Deepak Sahay<br>9304018450 | Sanni Kumar Panjiyara @ Sanni Panjiyara & Ors. | Cr. Misc. No. 57325/21       | The bail bond of the petitioner has been rejected by learned Court below on the ground that he has not obeyed his under taking as it has been given by him before this Hon'ble Court against which he has filed a quashing application before this Hon'ble Court and again given a false undertaking that he well personally go at his sasural and bring back his wife and will ..... their conjugal life, but till today even after a lapse of about 4 years he has not visited at house of O.P. No. 2 as such O.P. No 2 is suffering from pillar to post, so this case may be heard on priority basis. As matter related to u/s 498 A of IPC. | No Urgency                      |
| 70. | Mr. Raghav Prasad<br>9431624830            | Bijay Bhagat & Ors.                            | Cr. Appl. No. 211/2018/ (DB) | By mentioning slip dated 20.7.2021 I.A. for bail was directed to be listed,   | Office to verify and comply the |



|     |                                 |   |                              |   |   |
|-----|---------------------------------|---|------------------------------|---|---|
|     |                                 |   |                              | but the same was not listed, then appellants filed two slips before Registrar, list on 22.11.21 and 2.12.21 for compliance of above order, even than the I.A. has not been listed till date.  | earlier order passed on mentioning                                    |
| 71. | Mr. Raghav Prasad<br>9431624830 | Manoj Bhagat                            | Cr. Appl. No. 143/2018 (DB)  | By order on slip dated 5.8.21 appeal was ordered to be listed for consideration bail as L.C.R. has already been received in ..... appeal, but the same was not listed. Who appellant filed slip before Registrar, list on 9.12.21 for compliance of above order but up till now appeal has not be listed for consideration of bail.   | To be Listed subject to the availability of digitized record          |
| 72. | Mr. Raghav Prasad<br>9431624830 | Ranglal Bhagat &Ors.                    | Cr. Appl. No. 1267/2017 (DB) | By order dated 10.8.2021 mentioning was allowed and I.A. for bail was ordered to be listed but the same was not listed. The appellant filed two slips on 22.11.21 and 9.12.21 before Registrar, list for compliance at order of Hon'ble Bench even than I.A. for bail is not listed till date.  | Office to verify and to comply the earlier order passed on mentioning |
| 73. | Mr. Raghav Prasad<br>9431624830 | Krishna Singh & Ors.                    | Cr. Appl. No. 763/2016 (DB)  | Two mentioning dated 13.4.21 and 30621 was allowed and office was directed list I.A. for bail but not listed again 3 slips were filed on 26.10.21, 22.11.21 and 2.12.21 before the Registrar, list for compliance of order but up till now I.A. has not been listed although appellant Mohan Singh is in jail since 8 and half years. | Office to verify and to comply the earlier order passed on mentioning |
| 74. | Praveen Kumar<br>9431411423     | Sachchidanand Sinha @ Sachidanand Sinha | Cr. Misc. No. 38521/2021     | Petitioner is in custody. He was granted provisional Bail on 8.12.21 to 14.12.21.he has not availed the   | Office to verify and to comply the judicial order                     |

|     |                                    |                      |                                  |   |  |
|-----|------------------------------------|----------------------|----------------------------------|---|--|
|     |                                    |                      |                                  | benefit for provisioned Bail. He is in custody. There was direction to registry to list after 14.12.21 but till today case has not been listed. Petitioner is retired person from Govt. of Bihar.   |  |
| 75. | Sushil Kumar Jha<br>6202227351     | Yogendra Yadav       | Cr. Appeal No.1527 / 2019 (D.B.) | In the instant appeal records from the learned Court below has been called for vide order dt.30.07.2021 with a direction to the registry of the Hon'ble Court to list the matter after receiving the record from the court below. The record has already been received on 10.08.2021. Since the appellant is father-law of the victim having no role in the case of 304 B IPC and rotting in jail, it may be taken up as per direction of the Hon'ble Court dt. 30.07.2021. | Office to verify and comply the judicial order               |
| 76. | Sanjeev Kumar<br>9431860650        | Salma Khatoon & Anr. | Cr. Misc. No. 7158/2021          | In this anticipatory bail application, case diary was called for from the Court below vide order dated 06.12.2021 passed by Hon'ble Mr. Justice Sunil Kumar Panwar and the matter was directed to be put up after receipt of the same, On 20.12.2021, the case diary has been received in the office of this Hon'ble Court. However, the office has not listed this case till date.   | Office to verify and comply the judicial order               |
| 77. | Suresh Prasad Sharma<br>9470443339 | Feku Gupta           | Cr. Appl. No. 815/2017 (DB)      | Hon'ble Mr. Justice and Mr. Justice Vinod Kumar Sinha heard this matter vide dated 18.12.2017 and rejected. They give liberty to renew prayer for bail after one year but ..... passed four year. It no listed. That the appellant wife is serious  | To be Listed subject to the availability of digitized record |

|     |                                      |                                     |  |   |  |
|-----|--------------------------------------|-------------------------------------|--|---|--|
|     |                                      |                                     |  | ill so Lordship heard this matter because custody of appellant since 3.4.2017.  |  |
| 78. | Md. Harun Quareshi<br>9304838589     | Arvind Kumar Bharti                 | Cr. Misc. No. 66291/21                   | Petitioners mother has been seriously ill and petitioner is only son who case him. So may kindly be heard on priority basis at the matter is very urgent.   | May be mentioned before the respective Bench only where the matter is listed |
| 79. | Ratneshwar Prasad<br>9431495320      | Sumit Kumar Sharma @ Chulbul Sharma | Cr. Misc. Token No. 64397/2021 (R. Bail) | In aforesaid case petitioner in jail but till today Cr. Misc. number not generated in this case.  | Office to verify   |
| 80. | Brij Nandan Kr. Tiwary<br>9431427007 | MD. Putush @ Md. Majamil            | Cr. Appl. No. 343/2021 (S.J)             | On 16.12.2021, The Hon'ble Court ..... listed to ..... to the office but not listed. Tied-up matter of Hon'ble Mr. Justice Anil Kumar Upadhyay, earlier ..... before this Hon'ble Court same has been rejected on 5.1.2021, may kindly be listed for grant of Bail. | Office to verify and to do the needful                                       |
| 81. | Brij Nandan Kr. Tiwary<br>9431427007 | Not legible                         | Cr. Misc. No. 9584/2021                  | Tied-up matter of Hon'ble Mr. Justice Prakash Chandra Jaiswal, for modification of order dt. 31.7.2019. passed in Cr. Appl. No. 1252/2019 (S.J).  | Office to verify and to do the needful                                       |
| 82. | Brij Nandan Kr. Tiwary<br>9431427007 | Rajesh Yadav                        | Cr. Misc. No. 2384/2021                  | Vide order dt 17.11.2021 The Hon'ble Court has pleased to pass on order ... put up ..... but till today case has not been listed after ..... may kindly be listed before Hon'ble Bench.   | Office to verify and comply the judicial order                               |
| 83. | Dhananjay Mishra<br>9471955809       | Suryamani Kumar                     | Cr. Appl. No. 4609/21 (S.J)              | Father of appellant is seriously ill and cases later than the appellant have been placed before the Hon'ble Bench ignoring the present appellant. Hence it is urgent. No one is case taken and still he is ..... for  | Office to verify and to do the needful                                       |

|     |                                  |                |                                   |   |  |
|-----|----------------------------------|----------------|-----------------------------------|---|--|
|     |                                  |                |                                   | treatment.  |  |
| 84. | Md. Harun Quareshi<br>9304838589 | Barun Kumar S. | Cr. Misc. No. 64662/2021(R. Bail) | Petitioner suffering from chest pain and heart disease also. Doctor advised him to go for better treatment. Petitioner is in custody since long. Without fault. So may kindly heard on priority basis.  | May be mentioned before the respective Bench only where the matter is listed |
| 85. | Rajkumar Rajesh<br>9430283313    | Kishore Kumar  | Cr. WJC. No. 322/2020             | The aforesaid case relates with quashing of FIR from which no offence is made out against the petitioner. The authority taken steps beyond Jurisdiction in this matter through violating the averment of the case of Apex Court. Latita Kumari Vs. Govt of U.P (2014 (2) scc-1)petitioner is in service, need proper interference of this Hon'ble Court, to secure ends of Justice and hence matter may be listed out of turn.  | No Urgency   |
| 86. | Anwar Kasim<br>8789255014        | Sushila Devi   | Cr. WJC. No. 1097/2021            | The petitioner is helpless and issueless old widow lady. One construction. Com-company forcibly started illegal and unauthorized constriction over the petitioners ..... in question at the point of pistol and threat to murder. The petitioner informed the police and ..... other respondents, local Administration, but neither F.I.R. registered ..... any response taken. Having no alternative, the petitioner filed this writ application as also filed I.A to..... Hence this writ petition may kindly be heard on priority basis listing. | May be mentioned before the respective Bench only where the matter is listed |

|     |                                |                                 |   |  |  |
|-----|--------------------------------|---------------------------------|---|--|--|
| 87. | Mr. Arjun Prasad<br>9122090038 | Kundan Sah & Anr                | Cr. Misc. No. _____/2021<br>Token No.837/2022 | In this case is being filed on behalf of the petitioner for modification of the order dated 26 / 10 / 21 passed by the Hon'ble Mr. Justice Sandeep Kumar in Connection with Cr. Misc. No. 7770 /2020 As such this case may kindly taken up on priority basis ..  | To be Listed for modification  |
| 88. | K.D. Singh                     | Birendra Kumar Singh            | Cr. Misc. No. 9727/2020 (quashing)            | This application filed for quashing the order dated 03.12.2019 passed by Ld. Sessions Judge Saran at Chapra in Cr. Revision No. 115/19 as well as also quashed the order dated 02.07.2018 passed by Ld. Judicial Magistrate 1 <sup>st</sup> class in petition filed by the petitioner for releasing the J.C.B. vehicle in connection with Dandpur P.S. case No. 112/2017. The petitioner wants early listing and hearing of this above mention case. | No Urgency   |
| 89. | Vinay Mistry<br>8987041352     | Faim Khan@ Fahim Khan           | Cr. Misc. No. 47230 of 2021                   | As per the instructions of my client the present regular application of the petitioner is being WITHDRAWN due to reason that the trial is likely to be concluded by the Learned Trial Court.   | May be mentioned before the respective Bench only where the matter is listed |
| 90. | Vinay Mistry<br>8987041352     | Faizan Khan                     | Cr. Misc. No. 48282 of 2021                   | As per the instructions of my client the present regular application of the petitioner is being WITHDRAWN due to reason that the trial is likely to be concluded by the learned Trial Court.   | May be mentioned before the respective Bench only where the matter is listed |
| 91. | Mr. Alok Kr.Alok<br>9334149971 | MD. Neyajul Haque @ Md. Neyazul | Cr. Appl. No. 3345/2019 (S.J)                 | In this memo of Appeal No.3345/ 19(S.J) in LA No. 01/21 has been filed 03/12/21 on behalf of the appellant but till date I.A. No. 01 /21 not listed. As such this case may kindly taken up on  | To be Listed subject to the availability of digitized record                 |

|     |                                     |   |   |   |  |
|-----|-------------------------------------|---|---|---|--|
|     |                                     |   |   | priority basis.   |  |
| 92. | Brajesh Prasad Gupta<br>9431452487  | Fekan Sharma @ Anil Sharma @ Onkar Sharma | Cr. Appl. (D.B) 716/2017<br>Arising out of I.A. No. 2/2020 on 19.102020 | It was stated by the Hon'ble Court that this case will be listed on 19.05.2021 but the case is not listed yet. The petitioner is under judicial custody since 12.06.2015. hence, this case may be heard urgently out of turn. Order is attached.  | To be Listed subject to the availability of digitized record                 |
| 93. | Mr. Sanjay Kumar<br>9470667941      | Sidhyanand Mishra                         | Cr.App.No.214 2 of 2021 (S.J.)  | The urgency in the case is that both the parties have compromised and do not want to pursue the case any further and accordingly it may be taken up.  | To be Listed subject to the availability of digitized record                 |
| 94. | SURENDRA KUMAR SINGH<br>9431047640  | Gaurav Upadhyay                           | Cr. Misc. No. 71818/2021  | The Marriage of the brother of the Petitioner is fixed for 28.01.2022 in which his participation is essential. In a False case of Excise Act the petitioner along with 3 others were made accused and all other accused has already been granted bail in this case. So the case of the petitioner may kindly be heard on priority basis as the petitioner is in Jail for no fault of his own. So this case may kindly be heard on 12.01.2022 on priority basis as First Case. | May be mentioned before the respective Bench only where the matter is listed |
| 95. | Surendra Kumar Singh<br>9431047640  | Ramuday Sahni &Ors.                       | Cr. Appl. (S.J) 4270/2021   | The wife of the appellant is critically ill as she is suffering from serious heart trouble. She needs special care/ treatment and no one is there took after her, so this case may be heard priority basis on 12.01.2022.   | May be mentioned before the respective Bench only where the matter is listed |
| 96. | Dhirendra Kumar Sinha<br>9431624641 | Akhilesh Yadav                            | Cr. Misc. no. 46517/21  | The petitioner's wife is suffering from several ailment and she is having treated by the Doctor but there is no improvement, the petitioner has to take   | May be mentioned before the respective Bench only where the                  |

|     |                                       |                         |   | her for .....<br>treatment .....  | matter is<br>listed  |
|-----|---------------------------------------|-------------------------|---|---|--|
| 97. | Niranjan<br>Kumar<br>9199527423       | Bucho Mahto<br>and Ors. | Cr. WJC. No.<br>1486/2019               | That this instant writ application has been filed for quashing of the FIR. Bearing Chautham P.S. case No. 162/2018 registered under Section 498(A), 323, 324/34 of the Indian Penal code and ¾ of the Dowry Prohibition Act against the petitioners and others, who have falsely and deliberately been implicated in this instant case having mala fide intention. In fact, this instant criminal prosecution has manifestly been attended with mala fide intention having motive to spite them due to private and personal grudge rather informant is married with some other man and living a happy conjugal life. So, after seeing the urgency of this case, the same may be listed at top ten cases in the interest of justice. | No Urgency   |
| 98. | Ayush Kumar<br>9910885089             | Vshundhari<br>Singh     | Cr. Appeal<br>(D.B.) No. 292<br>of 2020 | As per the order dated 10.08.2021 passed by Hon'ble Mr. Justice Ashwani Kumar Singh and Hon'blr Mr. Justice Arvind Srivastava it was directed that the prayer for bail will be considered after receiving of Lower Court Record. However, Lower Court record of this case has been received in this Hon'ble Court in Cr. Appeal (D.B.) No. 57 of 2020 (Shailendra Prasad @ Shailendra Kumar Verma Vs. The State of Bihar).  | To be Listed<br>subject to the<br>availability of<br>digitized<br>record |
| 99. | Sanjeev Kumar<br>Mishra<br>9835068340 | Prabhu<br>Sharma        | CR. APP (SJ)-<br>3165/2021              | LCR was call for on 02.11.2021 and the same is received in Criminal   | To be Listed<br>subject to the<br>availability of                        |

|      |  |   |   |   |  |
|------|--|---|---|---|--|
|      |  |   |   | Appeal (SJ) no 2704 of 2021. This may be listed before an appropriate Bench.  | digitized record   |
| 100. | Alok Ranjan<br>9835063481                | Pravin Kumar<br>@ Golu                  | Cr. Appeal No.<br>450 of 2021<br>(S.J.)                               | Petitioner is suffering from personal difficulties facture in leg. The police is trailing him at every point of time to arrest in connection with aforesaid case. In the circumstances if the petitioner be arrested by the police then present application to be stand infructuous.  | May be mentioned before the respective Bench only where the matter is listed |
| 101. | Lakshmindra<br>Kumar Yadav<br>9431476565 | Mintu Kumar<br>@ Brajesh<br>Kumar Singh | Cr. Misc. No.<br>42880 of 2021  | Petitioner is in jail. Father of petitioner has died on dated 10.01.2022. Petitioner is only son of this father. He needs/requires for 15 days provisional bail to perform shradh rituals. He has filed supplementary affidavit for provisional bail on dated 10.01.2022. It is prayed that the matter may be taken up out of turn for grant of provisional bail to petitioner as soon as possible preferably tomorrow. | May be mentioned before the respective Bench only where the matter is listed |
| 102. | Manoj Kumar<br>Singh<br>9431491512       | ..... Mahto<br>@ .....                  | I.A. No. 02 of<br>2020 in Cr.<br>Appeal No.<br>1964 of 2018<br>(S.J.) | The appellant is in custody for more than four years and is seriously ill in jail custody. His matter is also near about to death as she is also seriously ill since long. Hence, this case may be heard on priority for bail.  | To be Listed subject to the availability of digitized record                 |
| 103. | Gajendra<br>Kumar Singh<br>9973543163    | Ram Bilash<br>Singh                     | Cr. Misc. No.<br>42646 of 2021  | That the petitioner is retired Army Personnel suffering from several diseases. Entire family member depending upon his pension which has been stopped due to not submitting his life certificate.   | May be mentioned before the respective Bench only where the matter is listed |



|      |                                      |  |  |  |   |
|------|--------------------------------------|--|--|--|---|
| 104. | Paras Nath<br>9934033537             | Gobardhan<br>Singh and<br>others                     | Cr. Misc. No.<br>11062 of 2021<br>(A.B.) | The aforesaid<br>anticipatory bail is listed<br>under the heading of<br>Consolidated list dated<br>10.1.2022 at serial No.<br>214 before Hon'ble Mr.<br>Justice Sudhir Singh and<br>now the petitioner no.4<br>has been arrested<br>therefore, it be may be<br>listed in the main list so<br>that it may be withdrawn<br>on behalf of petitioner<br>no.4 only. | May be<br>mentioned<br>before the<br>respective<br>Bench only<br>where the<br>matter is<br>listed |
| 105. | Sanjay Kumar<br>Mishra<br>9431662148 | Chhotu<br>Kumar @<br>Abhinash Braj<br>Raj and others | Cr. Misc. No.<br>70674 of 2021           | Petitioners No. 4 and 5<br>has been arrested during<br>pendency of the case;<br>withdrawal of case is<br>necessary to .....<br>the learned Court below<br>for regular bail.<br>Since petition become<br>infructuous against the<br>petitioners no. 4 and 5<br>hence, it may kindly be<br>listed for permission of<br>withdrawal.                               | May be<br>mentioned<br>before the<br>respective<br>Bench only<br>where the<br>matter is<br>listed |
| 106. | Ranjeet Tiwary<br>9431071372         | Kanhaiya<br>Mahto and<br>others                      | Cr. Misc. No.<br>145 of 2022             | The aforesaid Cr. Misc.<br>has been filed before this<br>Hon'ble Court for grant<br>of regular bail in<br>connection with Garkha<br>P.S. Cae No. 238 of 2020<br>for the offence u/s 147,<br>148, 149, ....., 323, 324,<br>..... and 302 of IPC.<br>The petitioners do not<br>want to pursue this case.<br>Hence, the same is<br>permitted to withdraw.         | May be<br>mentioned<br>before the<br>respective<br>Bench only<br>where the<br>matter is<br>listed |
| 107. | Ranjeet Tiwary<br>9431071372         | Vishal Mahto<br>and others                           | Cr. Misc. No.<br>67778 of 2021           | The aforesaid Cr. Misc.<br>has been filed before this<br>Hon'ble Court for grant<br>of regular bail in<br>connection with Garkha<br>P.S. Case No. 238 of<br>2020 for the offence u/s<br>147, 148, 149, 341, 323,<br>324, 307 and 302 of IPC.<br>The petitioners do not<br>pursue this case. Hence,<br>the same is permitted to<br>withdraw.                    | May be<br>mentioned<br>before the<br>respective<br>Bench only<br>where the<br>matter is<br>listed |
| 108. | Subhash Kumar<br>Jha                 | Ajay Kumar<br>Singh                                  | I.A. No. 929 of<br>2018 in Cr.           | Above mentioned I.A.<br>application has been   | To be Listed<br>subject to the  |

|      |                                    |                      |  |  |  |
|------|------------------------------------|----------------------|--|--|--|
|      | 9955767231                         |                      | Appeal No. 321 of 2017 (S.J.)  | filed to grant of bail to the appellant during pendency of the present memo of appeal. Appellant is in custody since more than 6 (six) years out of the 10 (ten) years of sentence. Kindly, order to list the case on priority basis of custody undergone by the appellant.  | availability of digitized record   |
| 109. | Ramji Kumar<br>9973770747          | Mithilesh<br>Chawhan | Cr. Misc. No. 44272 of 2021  | That the father of the petitioner is suffering from heart disease and petitioner is only one active member of the family so, due to this case petitioner is not comfortable for proper treatment of his father. So, the immediate hearing of the case is required. Prescription is annexed herewith mentioning slip as Annexure 1 series. So, the case may be listed top of the under heading for admission. | May be mentioned before the respective Bench only where the matter is listed |
| 110. | Sunil Kumar<br>Yadav<br>9934711114 | Satish Kumar         | Cr. Misc. No. 55593 of 2021  | That the petitioner's mother is seriously ill. It may kindly heard on priority basis. Petitioner is in custody since 20.06.2021.   | May be mentioned before the respective Bench only where the matter is listed |
| 111. | Shailendra<br>Prasad<br>9430829545 | Suman<br>Kumari      | Cr. Misc. No. 62201 of 2018 (Quashing)   | The Madhubani Town P.S. Case No. 380 of 2015 instituted against petitioner due to B.Ed. .... is ..... But after some time order of Hon'ble High Court District ..... Authority directed that respondent (further illegible)  | No Urgency   |
| 112. | Ajit Kumar<br>9430600249           | Shambu Roy           | MJC No. 2850 of 2019 (Restoration) (Arising out of Cr.W.J.C. No. 1009 of 2019) | That this restoration application filed on behalf of the petitioner for restoration of main application bearing 1009 of 0219 which was   | To be Listed for restoration   |

|      |                                   |                                      |  |   |  |
|------|-----------------------------------|--------------------------------------|--|---|--|
|      |                                   |                                      |  | dismissed for default on 01.07.2019 by Hon'ble Mr. Justice Ashwani Kumar Singh. It may be placed for under heading for Admission.   |  |
| 113. | Vijay Kumar<br>7004187472         | Raj Kumar<br>Rai @ Raj<br>Kumar Ravi | Cr. Misc. 69784<br>of 2021             | That wife of the petitioner namely Rita Devi is suffering from Liver Cirrhosis and doctor advised to her go AIIMS, Delhi for better treatment. The petitioner is in judicial custody since 16.09.2021.  | May be mentioned before the respective Bench only where the matter is listed |
| 114. | Shashank<br>Chandra<br>9835160655 | Ramashish<br>Sahani                  | Cr. Appeal No.<br>655 of<br>2016(D.B.) | The present Appeal has been preferred against the Judgment of conviction dated 07.05.2016 and against the order of sentence dated 09.05.2016, in Session Trail No.11 of 2013, passed by Learned Additional District & Session Judge - VI, Bettiah, West Champaran, whereby the Appellant has been convicted under Section 20B (11) of the NDPS Act, and has been sentenced to undergo rigorous imprisonment for 12 years along with fine of Rs.1,20,000/-. It is submitted that since the Appeal has not been taken up for hearing as such the Appellant has again filled the I.A No.3 of 2018 (Old I.A No.3246 of 2018) for suspending the sentence of the Appellant and to grant bail to the Appellant during the pendency of the present Memo of Appeal. However, the said I.A | To be Listed subject to the availability of digitized record                 |

|  |  |  |  |  |  |
|--|--|--|--|--|--|
|  |  |  |  | <p>No.3 of 2018 till date has not been listed for hearing.</p> <p>The Appellant has remained in custody since 13.11.2012 i.e. about 9 years.</p> <p>It is therefore prayed that I.A No.3 of 2018 be directed to be listed under appropriate heading so that a hearing on the said I.A is held.</p> |  |
|--|--|--|--|--|--|